

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 574 of 1996.

Wednesday this the 26th day of June 1996.

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Swapna Gopinath,

Kovalam House,

Vanchiyoor P.O.,

Thiruvananthapuram-35.

.. Applicant

(By Advocate Shri Pirappancode V. Sreedharan Nair (represented))

Vs.

1. Union Public Service  
Commission,  
represented by its Secretary,  
Dholpur House,  
Shajahan Road,  
New Delhi-110 011.

2. Union of India represented by  
its Secretary,  
Department of Personnel &  
Training,  
New Delhi. .. Respondents

(By Advocate Shri Shafik for Shri TPM Ibrahim Khan, SCGSC)

The application having been heard on 26th June 1996,

the Tribunal on the same day delivered the following:

O R D E R

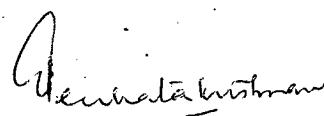
CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant approached this Tribunal complaining  
of the policy adopted by the Union Public Service Commission

in the matter of reservation. According to applicant "reserving 50.5 percent for open competition" is illegal. There is no reservation for open competition. Reservation is for the other categories. Apart from this loose expression, it is not for courts or tribunals to look into the reservation policy atleast at a stage prior to the selection. Application is dismissed.

2. Now the Select list is published and if applicant has any grievances, she may resort to such remedies, if any, available to her. No costs.

Wednesday this the 26th day of June 1996.



P.V. Venkatakrishnan

P.V. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER



Chettur Sankaran Nair

CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

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